

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

**Excise Miscellaneous Application No.75197 of 2021
&
Excise Appeal No.920 of 2011**

(Arising out of Order-in-Original No.10/Commr.CE/Kol.IV/2011 dated 29.07.2011 passed by Commissioner of Central Excise, Kolkata IV)

M/s Bhushan Power Steel Ltd.

NH-2, Delhi Road, Bangihati, Serampore, Dist.-Hooghly

Appellant

VERSUS

Commissioner of Central Excise, Kolkata IV

180, Shantipally, Rajdanga Main Road, Kolkata-700107

Respondent

Appearance:

Shri H.K.Pandey, Advocate for the Appellant

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

HON'BLE SHRI RAJU, TECHNICAL MEMBER

**MISC.ORDER NO.75211/2021
FINAL ORDER NO.75573/2021**

DATE OF E-HEARING : 27.08.2021

DATE OF DECISION : 27.08.2021

Per P.K.Choudhary :

The Ld.Advocate appearing on behalf of the appellant, submits that the present Miscellaneous application has been filed for withdrawal of the appeal.

2. The Ld.D.R. for the Revenue, has no objection in disposal of the appeal as withdrawn.

3. In view of the above submissions as made by the Ld.Advocate, the prayer of the appellant is allowed and the appeal is dismissed as withdrawn. Miscellaneous Application for withdrawal of appeal stands disposed off

(Dictated and pronounced in the open Court)

Sd/

**(P. K. Choudhary)
Member (Judicial)**

Sd/

**(Raju)
Member (Technical)**